

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.126/MP/2022 along with IA No. 41/2022

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking execution/implementation of order dated 20.1.2022 read with Corrigendum order dated 4.2.2022 passed by this Commission in Petition No. 594/MP/2020 and initiation of proceedings under Section 142 of the Electricity Act, 2003 against DNH Power Distribution Corporation Limited in relation thereto.

Petitioner : GMR Warora Energy Limited (GWEL)

Respondents : DNH Power Distribution Corporation Limited (DNHPDCL) and Ors.

Date of Hearing : **6.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Yashaswi Kant, Advocate, GWEL
Ms. Swapna Seshadri, Advocate, DNHPDCL
Ms. Ritu Apurva, Advocate, DNHPDCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner and the Respondent/DNHPDCL jointly submitted that the reconciliation between the parties to settle the various outstanding dues was still underway, and the matter may therefore be deferred for some time. In view of the said request, the matter was adjourned, and the parties were directed to file the outcome of their settlement/reconciliation process as and when concluded.

2. The learned counsel for the Petitioner submitted that the Petitioner has also filed a similar Petition No. 247/MP/2023, which is listed on 12.5.2026 and requested to adjourn the same.

3. The instant Petition and Petition No. 247/MP/2023 will be listed for hearing on **11.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

